

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 421
IB/223/ND/2022

IN THE MATTER OF:

SKaushal Deshmukh & Others	...	Applicant
Versus		
Grand Reality Private Limited	...	Respondent

Under Section 7 of (IBC), 2016.

Order delivered on 15.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Roshan Kumar, Adv. in
IA/6449/ND/2023, IA/6455/ND/2023, IA/2085/ND/2023,
IA/6496/ND/2023, IA/6517/ND/2023, IA/6415/ND/2023,
IA/3851/ND/2023, IA/4542/ND/2023, IA/6402/ND/2023,
IA/6404/ND/2023, IA/6345/ND/2023, IA/6352/ND/2023,
IA/6371/ND/2023, IA/6376/ND/2023

For the PAX Homes : Dr. Swaroop George, Mr. Subhojit Dutta,

For the RP : Mr. Gautam Singhal, Mr. Rajat Chaudhary,

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned to **14.06.2024.**

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)